satisfied, we should expect that the talks will move towards a successful conclusion. As we are talking to some other groups like NSCN-IM, ULFA, it is our intention to talk to the NDFB group after some pre-conditions are satisfied.

SHRI S.S. AHLUWALIA: Mr. Chairman, Sir, the Minister, in his statement, on page number 2, item number 9, has written that "approval for appointment of 400 ex-BLT cadres as Special Police Officer has been given to the State Government". I would like to know whether the Supreme Court judgement on SPOs will affect these appointments because they are *per se* against the appointment of SPOs.

SHRI P. CHIDAMBARAM: Sir, I do not think so. I do not think the Supreme Court judgement affects these appointments.

Triple bomb blast in Mumbai

- *46. SHRI N.K. SINGH: Will the Minister of HOME AFFAIRS he pleased to state:
- (a) whether in the recent triple bomb blasts in Mumbai, a large number of innocent persons were killed and properties damaged;
- (b) if so, whether the various intelligence agencies including NIA, have achieved any success in identifying the culprits of the bomb blasts in Mumbai;
 - (c) if so, the details thereof;
 - (d) whether the terrorists used ammonium nitrate in the preparation of bombs; and
- (e) if so, the steps Union Government proposes to take to regulate the use of such chemicals/fertilizers, which are extensively used in the preparation of bombs?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (e) A Statement is laid on the Table of the House.

Statement

(a) Yes, Sir. On 13th July, 2011, three bomb blasts occurred at Zaveri Bazar, Opera House and Dadar area of Mumbai killing 26 persons and injuring 123 persons. The damage to property as per available inputs is estimated at Rs.12/13 lakhs.

- (b) and (c) The investigation is being conducted by Anti Terrorism Squad (ATS), Maharashtra with the help of Crime Branch, Mumbai. Central agencies are also helping the ATS in the Investigation of the case. The investigation is in progress.
- (d) Preliminary reports of forensic teams indicate use of ammonium nitrate based explosives in the recent serial bomb blast incidents in Mumbai city on 13.07.2011.
- (e) On 21.07.2011, Department of Industrial Policy and Promotion, Ministry of Commerce, has notified that ammonium nitrate or any combination containing more than 45% of ammonium nitrate by weight including emulsions, suspensions, melts or gels (with or without inorganic nitrate) shall be deemed to be an explosive within the meaning of the Explosives Act, 1884 (IV of 1884) so that a separate set of rules to regulate, manufacture, storage, transport and sale of ammonium nitrate can be framed. [Government of India Notification No. S.O. 1678(E) dated 21.07.2011].

SHRI N.K. SINGH: Sir, I request the hon. Minister to clarify whether for the Bombay blasts, if took place earlier, all the right conclusions have been drawn, action initiated, particularly the coordination with State Governments whose compliance on many of those issues remains problematic.

SHRI P. CHIDAMBARAM: Sir, there is a discussion later today on terrorist violence with particular reference to the Mumbai blasts and I will give a detailed reply thereafter. Yes, there is some progress on issues that have been identified after 26/11. But there are some areas in which progress is not satisfactory, especially in capacity building in some States. In the course of the discussion, we will have an opportunity to deal with it.

MR. CHAIRMAN: The Question Hour is over.

WRITTEN ANSWERS TO STARRED QUESTIONS

Dalit families ousted from Banthal village of Gujarat

- †*47. SHRI RAM VILAS PASWAN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that more than one hundred Dalit families were ousted from the Banthal village of Ahmedabad district in Gujarat two years ago;

†Original notice of the question was received in Hindi.